- II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under sub-section (3) of Section 97 of the Punjab Re-organization Act, 1966, along with delay statement:-
  - G.S.R. 200 (E), dated the October 18 October 24, 2015, (Weekly Gazette) publishing the Bhakra Beas Management Board (Amendment) Rules, 2015.
  - (2) G.S.R. 956 (E), dated the 11th December, 2015, publishing the Bhakra Beas Management Board (second Amendment) Rules, 2015.

[Placed in Library. For (1) and (2) See No. L.T. 4949/16/16]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:—
  - No. L-1/18/2010-CERC, dated the 29th April, 2016, publishing the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016, along with delay statement.
  - (2) No. L-1/(3)/2009-CERC, dated the 16th May, 2016, publishing the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Third Amendment) Regulations, 2016.
  - No. L-1/97/2016, dated the 30th May, 2016 publishing the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016.
    [Placed in Library. For (1) to (3) See No. L.T. 5018/16/16]
- III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Mines) and the National Aluminium Company Limited (NALCO), for the year 2016-17.
  [Placed in Library. See No. L.T. 5019/16/16]

I. Notifications of the Ministry of Environment, Forest and Climate Change

II. Report and Accounts (2014-15) of Animal Welfare Board of India, Chennai and related papers

III. Report and Accounts (2014-15) of ICFRE, Dehradun, Uttarakhand and related papers

## IV. Report and Accounts (2014-15) of IPIRTI, Bengaluru and related papers

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): Sir, I lay on the Table

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010:—
- G.S.R. 437 (E), dated the 22nd April, 2016, publishing the National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2016.
- (2) S.O. 1478 (E), dated the 22nd April, 2016, publishing the National Green Tribunal (Practices and Procedure) (Amendment) Rules, 2016.
- (3) G.S.R. 484 (E), dated the 5th May, 2016, publishing the National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2016.
   [Placed in Library. For (1) to (3) See No. L.T. 4984/16/16]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (3) of Section 23 of the Public Liability Insurance Act, 1991:—
  - G.S.R. 605 (E), dated the 16th June, 2016, amending Notification No. G.S.R. 768 (E), dated the 4th November, 2008, to substitute certain entries in the original Notification.
  - (2) G.S.R. 606 (E), dated the 16th June, 2016, regarding reappointment of the United India Insurance Company Limited as Fund Manager, except as respects things done or omitted to be done before such supersession, under the Environment Relief Fund Scheme, 2008, (and in supersession of notification number S.O. 1878 (E), dated the 13th July, 2015) for a further period up to 31st March, 2019.

[Placed in Library. See No. L.T. 4985/16/16]

- II. A copy each (in English and Hindi) of the following papers:-
  - (a) Annual Report and Accounts of the Animal Welfare Board of India, Chennai, for the year 2014-15, together with the Auditor's Report on the Accounts.

## 4 Papers laid

- (b) Statement by Government accepting the above Report.
- (c) Statements giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 4983/16/16]
- III. (a) Annual Report and Accounts of the Indian Council of Forestry Research and Education (ICFRE), Dehradun, Uttarakhand, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Council.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 4927/16/16]

- IV. (a) Accounts of the Indian Plywood Industries Research and Training Institute (IPIRTI), Bengaluru, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above institute.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above.
- I. Notifications of the Ministry of Road Transport and Highways
- II. Notifications of the Ministry of Shipping

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; AND THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): Sir, I lay on the Table:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—
  - S.O. 1858 (E), dated the 10th July, 2015, authorizing the Sub-Divisional Magistrate, Ludhiana (West) as the competent authority for acquisition of land, from K.M. 0.000 to K.M. 17.041 (Laddowal Bypass) linking National Highway No. 95 with National Highway No. 01 in Ludhiana District in the State of Punjab.
  - (2) S.O. 2066 (E), dated the 29th July, 2015, authorizing the officers mentioned therein as the competent authorities for acquisition of land on National Highway No. 344A in the State of Punjab.